

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.2185/2018**

New Delhi this the 16<sup>th</sup> day of October, 2018

**Hon'ble Ms. Praveen Mahajan, Member (A)**

Onkar Nath

Aged 61 years

Helper Group 'D' Retired

S/o Shri Govind Ram

Lastly working under U.S.B.R.L. Project

Jammu Tawi

R/o Vill. Bhadali, PO-Ferozpur Kalan

Distt. – Pathankot.

...Applicant

(By Advocate: Shri P.S.Khare)

**Versus**

1. Union of India through  
General Manager  
Northern Railway  
Baroda House, New Delhi.

2. Chief Administrative Officer/ Construction  
Kashmere Gate  
Northern Railway  
Delhi – 110 006.

.... Respondents

**ORDER** (Oral)

Heard the learned counsel for the applicant.

2. At the outset, the learned counsel for the applicant stated that he has submitted a representation dated 04.04.2018 (mistakenly written as 04.04.2016) at Annexure A-5 regarding

revision of pension and other service benefits. He further submitted that the applicant will be satisfied, if a direction is given to the respondents to decide the aforesaid representation of the applicant within a specific time frame.

3. In view of the limited prayer made by the learned counsel for the applicant, the respondents are directed to decide the aforesaid representation of the applicant by way of a reasoned and speaking order within three months from the date of receipt of a certified copy of this order. It is made clear that nothing has been commented on the merit of the case. The OA is disposed of, accordingly, at the admission stage.

**(Praveen Mahajan)**  
**Member (A)**

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